

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 8th day of November Two Thousand And Eighteen

PRESENT:

THE HON'BLE MRS. JASMINE AHMED, MEMBER (J)
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A.310/1509/2018

Mrs. D. Saroja,
W/o. Late R. Durai,
C/o. M.G. Dhandapani,
23/11, Lakshmi Vilas, GRN Flats,
Ramachandralyer, T. Nagar,
Chennai- 600 017.

....Applicant

(By Advocate :Mr. R. Subramanian)

Versus

1. Union of India Rep. by
The General Manager,
Southern Railway,
Chennai;
2. The Chief Personnel Officer,
General Manager's Office, Southern Railway,
Park Town, Chennai- 600 003;
3. The Assistant Personnel Officer,
Chennai Division,
Southern Railway,
Park Town,
Chennai- 600 003.

...Respondents

(By Advocate:)

ORAL ORDER

(Pronounced by Hon'ble Mrs. Jasmine Ahmed, Member (J))

This OA has been filed by the applicant seeking the following relief:-

"to direct the respondents 2 and 3 to continue to pay the pension amount of Rs. 17,667/- as payable from June 2017 to the applicant."

2. When the matter was taken up, learned counsel for the applicant submits that applicant made a representation, Annexure -A7, dated 15.09.2018 with regard to his grievance addressed to Respondents No.2 & 3 and the same is still pending with the authorities. He further submits that applicant would be satisfied if the authorities are directed to dispose of the said representation dated 15.09.2018 within a stipulated period.
3. In view of the above, when the representation of the applicant is pending before the authorities, it is not at all desirable to dispose of the O.A. on the merits of the case. Hence, the O.A. is disposed of at admission stage with a direction to the respondents to dispose of the pending representation of the applicant dated 15.09.2018 within a period of six weeks from the date of receipt of certified copy of this order. It is made clear that nothing is commented on the merits of the case. No costs.

(R. RAMANUJAM)
MEMBER (A)

Asvs.

(JASMINE AHMED)
MEMBER (J)

08.11.2018